"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी. 2-22-छत्तीसगढ़ गजट/38 सि. से. भिलाई, दिनांक 30-5-2001."



पंजीयन क्रमांक ''छत्तीसगढ़/दुर्ग/ तक. 114-009/2003/20-01-03.''

छत्तीसगढ़ राजपत्र

(असाधारण)

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क्रमांक 4]

रायपुर, सोमवार, दिनांक 2 जनवरी 2006-पौष 12, शक 1927 .

प्राधिकार से प्रकाशित

विधि और विधायी कार्य विभाग मंत्रालय, दाऊ कल्याण सिंह भवन, रायपुर

रायपुर, दिनांक 30 दिसम्बर 2005

क्रमांक/10183/3234/21-ब/05.— सूचना के अधिकार अधिनियम 2005 के अन्तर्गत मान. उच्च न्यायालय एवं जिला न्यायालयों के नियमों का प्रकाशन एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

> छत्तीसगढ़ के राज्यपाल के नाम से तथा आदशानुसार, ए. के. सामंत राय, अतिरिक्त सचिव.

छत्तीसगढ राजपत्र, दिनांक 2 जनवरी 2006

DISTRICT COURT, RIGHT TO INFORMATION RULES, 2005

In exercise of powers conferred under section 28 of Right to Information Act, 2005, the Chief Justice of High Court of Chhattisgarh makes the following rules to enforce the provisions of Right to Information Act, 2005.

CHAPTER-I

GENERAL

Short title and commencement :--

(i) Under Right to Information Act these Rules for District Court may be called as District Court. Right

to Information Rules, 2005.

(ii) These Rules shall come into force from the date of its publication in the Gazette.

2. Office Hours :--

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In general, office hours shall be from 10.30 A. M. till 5.30 P. M.

CHAPTER - II

PROCEDURE FOR APPLICATION AND ITS DISPOSAL

To get information under the Right to Information Act, a self-signed application in Form-A shall be produced before the Public Information Officer affixing court fees of Rs. 12/- (Rupees Twelve only) on the said application. If the applicant desires to get the information by post, he shall send a self addressed registered envelope, bearing necessary postal stamps, along with the application.

PROCEDURE TO BE ADOPTED AFTER PRESENTATION OF APPLICATION

The application submitted before the Public Information Officer shall be registered in the register available in the office, the records regarding the information, desired in the application shall be requisitioned in his office and the applicant shall be instructed to appear on the 5th day from the date of submission of application. After receipt of record from the concerning section and after having confirmed that the desired information can/cannot be given to the applicant, the Public Information Officer shall accordingly inform.

- If the information desired by the applicant can be provided or the inspection of record can be carried out as per rules, the Public Information Officer shall inform the applicant in Form-B about the fee prescribed for supplying of such information before providing the desired information. In case the application is received by post, the Public Information Officer shall inform the applicant about the prescribed fee in Form-B through the envelope received along with the application and the desired information or record shall be supplied for inspection only after the deposit of requisite fees as per rule 14 (To get the information by post, applicant shall submit self-addressed Registered envelope with necessary postal stamps along with the requisite fees). If the said fee is not deposited within 15 days, the application shall stand rejected.
- After receipt of fee, a date not exceeding seven days shall be fixed for preparation and providing information to the applicant. So far as possible, arrangement shall be made to provide the desired information by the said date. If for any reason the information could not be provided on the prescribed date, next date shall be given to the applicant, and the intervening period of above two dates shall not exceed 7 days. If, even on the said date, due to any reason, the information could not be supplied to the applicant. Public Information Officer shall fix another date, but the total extended period shall not be more than 30 days. The information shall necessarily be provided within 30 days from the date of receipt of fees. With respect to application received by post, the information shall necessarily be sent within 30 days of receipt of fee.

If, in respect of furnishing information, the Public Information Officer finds that it is not possible to give information under section 8 and 9 of the Act, he shall inform the applicant about rejection of said application, in Form-C.

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But, if the information is to be sent by post, the applicant shall bear the postal expenses.

If the applicant is illiterate and is unable to present the application in writing, the Public Information Officer shall help him to the extent and shall get the application produced in writing.

In this regard a Register shall be maintained in the office of Public Information Officer which shall be in Form D containing following particulars :---

- Registration No. of application.
- 2. Date of Receipt of application.
- Name and complete address of the applicant.
- 4. Date of appearance of the applicant.
- 5. Details of the desired information.
- 6. Source of information.
- 7. Date of dispatch of application to the concerning department.
- 8. Date of receipt of information.
- 9. Date of disposal of application.
- 10. Decision/note of Public Information Officer on the application.
- Mention of fee affixed on the application.
- 12. Applicant's signature, which shall be the acknowledgement.
- 13. Order of First Appeal.
- 14. Order of Second Appeal.
- 15. Remarks.

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After preparation of the desired information, Public Information Officer shall certify it by putting his sugnature. Seal along with following details and information shall be supplied to the applicant after taking charles in it.

- 1. Number and date of submission of application.
- 2. The date fixed for appearance of the applicant.
- 3. Date of appearance of applicant.
- 4. Date of preparation of information.
- 5. Date of supply of information.
- 6. Details of fee.
- 7. Signature of officer preparing information.

If, the applicant seeks any information with respect to Third party (other person) he shall send/submit an application with said details, bearing court fee stamp of Rs. 12/- (Rs. Twelve only) along with a registered envelope bearing necessary postal stamps, name and complete address of the said other person to the Public Information Officer. On receipt of such application, Public Information Officer shall register the application in the register maintained in his office for that purpose. The Public Information Officer shall then send the copy of said application to that other person and on receipt of his reply, shall dispose of the applicant can be provided, the public Information Officer shall information Officer shall register details after providing opportunity of hearing to both the parties. If the information desired by the applicant can be provided, the public Information Officer shall inform the applicant about necessary fee for the desired information and on receipt of necessary fee along with the registered envelope bearing address of the applicant, the information shall necessarily be sent to applicant within 30 days if not present in person. If it is not possible to supply the information desired by the applicant, the applicant has to give self-addressed envelope.

Provided, that if information, which includes certified copy desired by the applicant is regarding judicial procedure or record, he shall abtain the information as per the procedure of Chapter 23 Civil Court Rules and Orders and Chapter 26 of Rules and Orders (Criminal).

PROCEDURE FOR INSPECTION OF RECORDS

It after having considered the application filed by applicant, the Public Information Officer finds appropriate that the applicant can be granted permission to inspect the records and if he grants permission, the Public Information Officer shall requisition the record, desired by applicant for perusal, from the concerning sections and shall give to applicant to inspect in his presence, in the office hours, between 2.00 P.M. and 4.00 P.M. During inspection of record, applicant shall be allowed to use the pencil only. Information desired by the applicant shall be noted by pencil only. If the applicant brings any other writing instrument other than pencil, he shall deposit the same with Public Information Officer thereafter he shall initiate the inspection of record.

During inspection, applicant shall not have any right to make any note or put any mark on the record. During inspection of record, if applicant wishes to make notes he shall note on plain paper and after inspection he shall show the note to Public Information Officer, who after being satisfied that applicant has not tampered the record in any way, shall return the note of applicant to hum.

Provided, the applicant shall submit application for inspection of record related to Court, as per Chapter 17 of Civil Court Rules and Orders and Chapter 21 of Rules and Orders (Criminal).

CHAPTER - III

APPEAL

Any person who does not get any decision within the time prescribed in provision (a) of sub-section 3 or subsection 1 of section 7, as the case may be, or who is aggrieved with the decision of Public Information Officer or Assistant Public Information Officer, as the case may be, can prefer appeal in writing to the District Judge of the District, who is the First Appellate Authority. The memo of said appeal shall contain in brief, the particulars regarding the case, and the grounds of appeal. With the appeal filed in such manner, certified copy of order parsed by Pabla Information Officer shall be annexed, which shall be disposed of by the District Judge, affect providing opportunity of hearing to the parties. The order of appeal shall be intimated to the appellant.

13. A register (Form Ershor, be maintained in the office of District Judge, for this, the appeal preferred by applicant shall be registered and following details shall be entered in it.

- Registration No.
- 2. Name and particulars of applicant/appellant.
- 3. Name and particulars of respondent/non-applicant.
- 4. Details of the order of Public Information Officer against which appeal is preferred.
- 5. Date of order.
- 6. Decision.

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7. Remark.

After the dispess 1 of appeal preferred by applicant/appellant, he shall be made aware of the decision in appropriate mander

14. The applicant shall effix court fee stamp of Rs 12/- on the application submitted to the Public Information Officer for abramage information under Right to Information Act.

S. No.	Particulas of documents	Fees
 ()	1.23	(3)
1.	In the measorandum of First Appeal.	Rs. 40/- in the form of court fees stamp.
2.	For inspection of records,	Rs. 10/- per hour in the form of court fees

stamp.

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 (1)	(2)	(3)	· · ·	
 3.	On providing information through Xerox.	Rs. 10/- per page.		•
4.	For typed information.	Rs. 10/- per page.	•	
5.	On computer printing.	Rs. 15/- per page.		

Above fees (mentioned in No. 3 to 5) shall be received in cash and credited to treasury under following head :

"मुख्य शीर्ष-0070-उप मुख्य शीर्ष-800-अन्य प्राप्तियां"

15. Cash Register shall be maintained by the Public Information Officer with following details :

Name and address of the	Date of application	Date of deposit of amount with challan	Particulars	Refund, if	Remarks
applicant (1)	(2)	(3)	(4)	(5)	(6)

16. The applicants living below poverty line shall. on production of the copy of certificate issued by competent authority along with application, be provided desired information and copies free of cost under this Rule.

17. **Removal of doubts :** — If any doubt arises as to the interpretation of any of the provisions of these Rules, the matter shall be referred to the Hon'ble Chief Justice who shall be the authority to decide the same.

Note— Fees, which shall be deposited in the form of court fees shall be cancelled by the Public Information Officer with a rubber stamp.

~ CHAPTER - IV

MISCELLANEOUS

The applications, received for information shall be kept safe for 6 months from the date of application, after the said period, it shall be destroyed by burning after receiving order from the Public Information Officer.

The information/copy/inspection with respect to the cases pending in Court shall be obtained from the Court. as per M.P. High Court Rules and Orders.

The Public Information Officer shall have the right to make the work distribution amongst the Assistant Public Information Officer.

FORM-A

Application for Information under section 6 (1) of the Act

To,

The Public Information Officer (Name of the office with address)

- 1. Full name of the applicant.
- 2. Father/Spouse name.
- 3. Permanent address.
- 4. Particulars of information solicited.

. . 7.1 (1)

5. Address to which information will be sent & in which form.

6. Is this information not made available by the Public Authority.

7. Do you agree to pay the required fee.

8. Whether belongs to BPL category, have you furnished the proof of the sa.ne.

 Whether information is solicited through the registered post, if yes, please attach registered envelope along with required postal stamp.

12.)

Place Date

(1)

Full Signature of the applicant Address

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(2)

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FORM-B

Information for Payment

From :

Name & Designation of the Public Information Officer

To,

Name of the applicant Address

Sir.

Please refer to your application dated addressed to the undersigned requesting information on . I am to inform you that the following amount towards cost for providing information may be deposited in case to enable the undersigned to furnish information sought for.

Please make payment within a period of fifteen days from the date of receipt of this intimation failing which the application shall be rejected.

Yours faithfully

Public Information Officer Seal

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Place Date Fee

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FORM-C

Intimation of rejection

To,

Name of applicant Address

Sir,

8.

Place

Date

The undersigned regrets to express his inability to furnish the information asked for on account of the following reasons :

It comes under the exempted category covered under sections 8 and 9 of the Act. 1. 2.

- Your application was not complete in all respect. 3.
- The information is contained in published material available to public. 4.
- You did not pay the required cost for providing information within the prescribed time. 5.

The information sought for is prohibited as per section 24 (4) of the Act. 6.

The information would cause unwarranted invasion of the privacy of any person. 7.

The information as sought for by you is available in our Website

you may download the information. For any other reason, please specify

However, if you feel aggrieved for the above said refusal you may file an appeal before the within 30 days of the receipt of this letter.

> Name & Designation of **Public Information Officer**

छत्तीसगढ़ राजपत्र, दिनांक २ जनवरी २१११७

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FORM -D

Format for the Information Register

Registration No. of application	Date of Receipt of application	Name and complete address of the applicant	Date of appearance of the applicant	Details of the desired information	Source of information	Date of dispatch of application to the concerning department	Date of receipt of information
(1)	(2)	(3)	(-1)	(5)	. (6)	(7)	(8)

Date of disposal of application	Decision/note of Public Information Officer on the application	Mention of fee affixed on the application	Applicant's Signature, which shall be the acknowledge- ment	Order of First Appeal	Order of Second Appeal	Remarks
(9)	(10) .	(11)	(12)	(13)	(14)	(15)

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FORM E

Format of the Register for Registration of Appeal

Registration Number	Name and particulars of applicant/appellant	Name and particulars of respondent/non- applicant	Details of the order of Public Information Officer against which appeal is preferred	Date of order	Decision	Remark
(1)	. (2)	(3)	(4)	(5)	(6)	(7)

เนื้อมหลายสุขยากการการและผู้แก่เห็นและ และการเห็น การต่องการเห็น เป็นสุขาน และสารแรงเป็นการการเห็น.

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